



CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

O.A. NO. 350/01747/2017

Dated : 18.12.2017

Coram : Hon'ble Ms. Manjula Das, Judicial Member

Rina Kumari,
Daughter of Late Chashmali Roy,
Aged about 22 years,
Working as a Junior Commercial Clerk
At NJP/Parcel under Senior Divisional
Commercial Manager, Katihar Division,
N.F. Railway,
And residing at Quarter No. DS Colony 11F,
NJP District Jalpaiguri, Pin – 734 007.

..... Applicant.

Versus

1. Union of India,
Through the General Manager,
N.F. Railway,
Maligaon, Guwahati,
Assam, Pin – 780 011.
2. The Chief Personnel Officer,
N.F. Railway,
Maligaon Guwahati,
Assam, Pin – 780 011.
3. The Divisional Railway Manager,
North East Frontier Railway,
Katihar Division, Katihar,
Bihar, Pin – 854 105.
4. Senior Divisional Commercial Manager,
North East Frontier Railway,
Katihar Division, Katihar,
Bihar, Pin – 854 105.

..... Respondents.

For the applicant : Mr. B. Chatterjee, Counsel

For the respondents : None

ORDER (Oral)

The applicant has filed this OA under Section 19 of the Administrative

Tribunal Act, 1985 seeking the following reliefs:

"8.(a) An order do issue quashing/ setting aside the impugned Transfer Order dated 05.12.2017 issued by Senior Divisional Commercial Manager, Katihar Division, N.F. Railway;

(b) An order do issue quashing and / or set aside release order if any is / be issued by the respondent authority against your Applicant;

(c) An order do issue quashing/ setting aside the impugned act of striking down the name of the Applicant from the attendance roster of the office of the Chief Parcel Supervisor / NJP by the CPS/NJP on 06.12.2017, N.F. Railway;

(d) An order to issue directing the Respondents to allow the Applicant to continue her day to day duties in the office of the CPS/NJP as CS-I/NJP in terms of the order been Annexure "A-1";

(e) Any orders do issue directing the official Respondent authority to allow your Applicant to continue in her duty at the office of the NJP/Parcel under the CPS/NJP as CS-I/NJP, with immediate effect alongwith all consequential benefits;

(f) An order directing the official Respondents to produce the file/ noting in connection with the transfer of the Applicant and all other relevant documents with an inspection to the Learned Counsel for the Applicant;

(g) Any other or further order or orders or direction as to Your Lordships may deem fit and proper;"

2. Heard Id. Counsel Mr. B. Chatterjee for the applicant. No notice has been issued to the respondents as yet.

3. Id. Counsel Mr. B. Chatterjee appearing on behalf of the applicant submits that the applicant has preferred a representation on 09.12.2017(Annexure A/5) to the respondent No. 4 i.e.the Senior Divisional Commercial Manager, N. F. Railway, Katihar Division, Katihar, Bihar against her transfer order dated 05.12.2017, but the respondents did not consider her case till date. Mr Chatterjee further submits



that the applicant would be satisfied for the present if a direction is given to the respondent No. 4 to consider and dispose of the representation of the applicant dated 09.12.2017(Annexure A/5) within a specific time frame.

4. I find it would not be prejudicial to either of the sides if a direction is issued to the respondents to consider and dispose of the representation of the applicant as per Rules within a time frame.

5. Accordingly, without going into the merits of the case, the respondent No. 4 is directed to consider and dispose of the representation of the applicant as per Rules and regulations governing the field and pass a reasoned and speaking order within a period of 3 months from the date of receipt of this order. The decision so arrived at shall be communicated to the applicant forthwith.

6. Accordingly the O.A. stands disposed of. No order as to costs.

(Manjula Das)
Member (J)

sb.